



## The Uttar Pradesh Contingency Fund (Amendment) Act, 1970

Act 21 of 1970

### Keyword(s):

Consolidated Fund, contingency

Amendments appended: 3 of 1972, 4 of 1973, 38 of 1976, 23 of 1982, 16 of 1985, 24 of 1989, 13 of 1990, 13 of 1995, 15 of 2020

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UTTAR PRADESH CONTINGENCY FUND (AMENDMENT)  
ACT, 1970

(U. P. ACT NO. 21 OF 1970) ✓

[\*Authoritative English Text of the *Uttar Pradesh Akasmikta Nidhi (Sanshodhan Adhiniyam, 1970)*.]

AN  
ACT

U.P.  
Act  
XIX  
of  
1950.

further to amend the *Uttar Pradesh Contingency Fund Act, 1950*

IT IS HEREBY enacted in the Twenty-first year of the Republic of India as follows :—

1. This Act may be called the *Uttar Pradesh Contingency Fund (Amendment) Act, 1970.*

Short title.

2. In section 4 of the *Uttar Pradesh Contingency Fund Act, 1950*—

(i) after sub-section (2) the following sub-section shall be inserted, namely :—

“(3) The State Government shall, on the commencement of the *Uttar Pradesh Contingency Fund (Amendment) Act, 1970*, withdraw a further sum of four crores of rupees out of the Consolidated Fund of the State and place it to the credit of this Fund” ;

(ii) in the marginal heading after the words “and a further sum of two crores of rupees” the words “and another sum of four crores of rupees” shall be inserted.

Amendment of  
section 4 of  
U. P. Act XIX  
of 1950.

[\*For Statement of Objects and Reasons, please see *Uttar Pradesh Gazette (Extraordinary)*, dated May 2, 1970.]

(Passed in Hindi by the *Uttar Pradesh Legislative Assembly* on May 4, 1970 and by the *Uttar Pradesh Legislative Council* on May 15, 1970.)

[Received the Assent of the Governor on June 3, 1970 under Article 200, of the Constitution of India and was published in the *Uttar Pradesh Gazette (Extraordinary)*, dated June 6, 1970.]

Price 05 Paisa

## उत्तर प्रदेश आकस्मिकता निधि (संशोधन) अधिनियम, 1972

(उत्तर प्रदेश अधिनियम संख्या 3, 1972)।

[उत्तर प्रदेश विधान सभा ने दिनांक 3-1-1972 ई० तथा उत्तर प्रदेश विधान परिषद् ने दिनांक 7-1-1972 ई० की बैठक में स्वीकृत किया ।]

[‘भारत का संविधान के अनुच्छेद 200 के अन्तर्गत राज्यपाल ने दिनांक 19-1-1972 ई० को स्वीकृति प्रदान की तथा उत्तर प्रदेशीय सरकारी असाधारण गजट में दिनांक 20-1-1972 ई० को प्रकाशित हुआ ।]

उत्तर प्रदेश आकस्मिकता निधि अधिनियम, 1950 में अग्रेतर संशोधन करने के लिए

## अधिनियम

विधान पुस्तकालय  
(राजकीय प्रकाशन)

उत्तर प्रदेश, लखनऊ

उत्तर प्रदेश  
अधिनियम  
संख्या 19,  
1950

भारतीय गणतन्त्र के बाइसवें वर्ष में एतद्वारा निम्नलिखित अधिनियम बनाया जाता है :

1—यह अधिनियम उत्तर प्रदेश आकस्मिकता निधि (संशोधन) अधिनियम, 1972 कहलायेगा ।

संक्षिप्त नाम

2—उत्तर प्रदेश आकस्मिकता निधि अधिनियम, 1950 की धारा 4 में :—

उत्तर प्रदेश अधि-  
नियम संख्या 19,  
1950 की धारा  
4 का संशोधन

(1) उपधारा (3) के पश्चात् निम्नलिखित उपधारा बढ़ा दी जाय, अर्थात् :—

“(4) उत्तर प्रदेश आकस्मिकता निधि (संशोधन) अधिनियम, 1972 के प्रारम्भ होने पर राज्य सरकार दस करोड़ रुपये की और धनराशि राज्य की संहृत निधि में से निकालेगी और उसे इस निधि में जमा कर देगी ।”

(2) पार्श्वशीर्षक में अंक तथा शब्द ‘4 करोड़ रुपये की एक और धनराशि’ तथा शब्द ‘का निकाला जाना’ के बीच में अंक तथा शब्द ‘तथा 10 करोड़ रुपये की एक और धनराशि’ रख दिये जायं।

3—उत्तर प्रदेश आकस्मिकता निधि अधिनियम, 1950 की धारा 6 की उपधारा (1) के रूप धारा 6 का संशोधन में पुनरांकित किया जाय और निम्नलिखित उपधारा (2) के रूप में जोड़ दिया जाय :—

“(2) इस अधिनियम के अधीन बनाये गये सभी नियम, बनाये जाने के पश्चात्, यथाशक्य शीघ्र राज्य विधान मंडल के प्रत्येक सदन के समक्ष, जब उसका सत्र हो रहा हो, उसके एक सत्र या एकाधिक अनुक्रमिक सत्रों में कम से कम कुल तीस दिन की अवधि पर्यन्त रखे जायेंगे और, जब तक कि कोई बाद का दिनांक निर्धारित न किया जाय, गजट में प्रकाशित होने के दिनांक से, ऐसे परिष्कारों या अभिशूल्यनों के अधीन रहते हुये प्रभावी होंगे जो विधान मण्डल के दोनों सदन उक्त अवधि में करने के लिये सहमत हों, किन्तु इस प्रकार का कोई परिष्कार या अभिशूल्यन सम्बद्ध नियमों के अधीन पहले की गयी किसी बात की वैधता पर प्रतिकूल प्रभाव न डालेगा ।”

[उद्देश्य और कारणों के विवरण के लिए कृपया दिनांक 1-1-1972 ई० का सरकारी असाधारण गजट देखिये ।]

Price 05 Paise

148089

विधान उचालनी

(राजकीय दृक्षयन)

उत्तर प्रदेश, लखनऊ

L. A

15773-4

Ch 3

UTTAR PRADESH CONTINGENCY FUND (AMENDMENT)  
ACT, 1973

(U. P. Act No. 4 of 1973)

[\*Authoritative English Text of the Uttar Pradesh Akasmikata Nidhi  
(Sivshodhan) Adhiniyam, 1973]

AN  
ACT

further to amend the Uttar Pradesh Contingency Fund Act, 1950.

IT IS HEREBY enacted in the Twenty-third Year of the Republic of India as follows :—

U. P.  
Act  
XIX  
of  
1950.

Short title.

1. This Act may be called the Uttar Pradesh Contingency Fund (Amendment) Act, 1973.

Amendment of  
section 4 of U. P.  
Act XIX of 1950.

2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950,—

(i) After sub-section (4), the following sub-section shall be inserted, namely :—

“(5) The State Government shall, on the commencement of the Uttar Pradesh Contingency Fund (Amendment) Act, 1973, withdraw a further sum of ten crores of rupees out of the Consolidated Fund of the State and place it to the credit of this Fund”;

(ii) In the marginal heading, after the words “and another sum of ten crores of rupees”, the words “and a further sum of ten crores of rupees” shall be inserted.

Repeal of U. P.  
Ordinance [no.  
21 of 1972.]

3. (i) The Uttar Pradesh Contingency Fund (Amendment) Ordinance, 1972, is hereby repealed.

(ii) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act, as if this Act was in force at all material times.

(\*For Statement of Objects and Reasons, please see *Uttar Pradesh Gazette Extra-Ordinary*, dated December 14, 1972.)

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on January 11, 1973, and by the Uttar Pradesh Legislative Council on January 18, 1973.)

(Received the Assent of the Governor on January 22, 1973 under Article 200 of the Constitution of India and was published in the *Uttar Pradesh Gazette Extraordinary*, dated January 22, 1973.)

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THE UTTAR PRADESH CONTINGENCY FUND (AMENDMENT)  
ACT, 1976\*

[U. P. ACT NO. 38 OF 1976]

[Authoritative English Text of the Uttar Pradesh Akasmikata Nidhi (Sanshodhan  
Adhiniyam 1976]

विधान पुस्तक  
(राजकीय प्रकाशन संस्कृति)

AN  
ACT

U. P. ACT  
XIX  
of  
1950.

further to amend the Uttar Pradesh Contingency Fund Act, 1950.

IT IS HEREBY enacted in the Twenty-seventh Year of the Republic of India  
as follows :—

1. This Act may be called the Uttar Pradesh Contingency Fund Short title. (Amendment) Act, 1976.

2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950—

(i) after sub-section (6), the following sub-section shall be inserted, Amendment  
section 4 of U.  
Act XIX of 1950  
namely :—

"(7) The State Government shall withdraw, on August 18, 1976,  
a sum of ten crores of rupees, and on October 4, 1976, withdraw a  
further sum of ten crores of rupees out of the Consolidated Fund of  
the State and place the same to the credit of the Fund."

(ii) for the existing marginal heading, the following shall be substituted, namely :—

"Withdrawal of sums out of the Consolidated Fund of the State  
and credit thereof to the Contingency Fund."

U. P. Ordinance no. 25 of 1976 and the Uttar Pradesh Contingency Fund (Second Amendment) Ordinance, 1976 Repeal  
Savings.  
30 of 1976 are hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under  
the said Ordinances shall be deemed to have been done or taken under this Act,  
as if this Act were in force at all material times.

\*[For Statement of Objects and Reasons, please see *Uttar Pradesh Gazette, (Extraordinary)*  
dated November 8, 1976.]

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on November 1, 1976 and by  
the Uttar Pradesh Legislative Council on November 4, 1977.)

[Received the Assent of the Governor on November 7, 1976 under Article 200 of the  
Constitution of India and was published in Part I (a) of the Legislative Supplement of the *Uttar  
Pradesh Gazette, Extraordinary*, dated November 19, 1976.]

Price 10 Paise

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15/76.30  
Cop. 1

No. 2649(2)/XVII-V—1(Ka)-18-1982

Dated Lucknow, September, 10, 1982

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Akasmikata Nidhi (Sanshodhan) Adhiniyam, 1982 (Uttar Pradesh Adhiniyam Sankhya 23 of 1982) as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 9, 1982.

### THE UTTAR PRADESH CONTINGENCY FUND (AMENDMENT)

ACT, 1982

[U. P. ACT NO. 23 OF 1982]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh Contingency Fund Act, 1950

IT IS HEREBY enacted in the Thirty-third Year of the Republic of India as follows :—

Short title and commencement.

Amendment of section 4 of U.P. Act no. XIX of 1950.

Repeal and savings.

1. (1) This Act may be called the Uttar Pradesh Contingency Fund (Amendment) Act, 1982.

(2) It shall be deemed to have come into force on June 19, 1982.

2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950, after sub-section (8), the following sub-section shall be inserted, namely :

“(9) The State Government shall, on the commencement of the Uttar Pradesh Contingency Fund (Amendment) Act, 1982, withdraw a further sum of fifty crores of rupees out of the Consolidated Fund of the State and place the same to the credit of the Fund.”

3. (1) The Uttar Pradesh Contingency Fund (Amendment) Ordinance, 1982 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under this Act, as if the provisions of this Act were in force at all material times.

U. P. Ordinance no. of 1982.

By order,  
G. B. SINGH,  
Sachiv.

Dated Lucknow, August 14, 1985

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Akasmikata Nidhi (Sanshodhan) Adhiniyam, 1985(Uttar Pradesh Adhiniyam Sankhya 16 of 1985), as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 14, 1985;

**THE UTTAR PRADESH CONTINGENCY FUND (AMENDMENT)**

**ACT, 1985**

**[U. P. ACT NO. 16 OF 1985]**

*(As passed by the Uttar Pradesh Legislature)*

**AN**

**ACT**

*further to amend the Uttar Pradesh Contingency Fund Act, 1950*

IT IS HEREBY enacted in the Thirty-sixth Year of the Republic of India as follows :—

**Short title.**

1. This Act may be called the Uttar Pradesh Contingency Fund (Amendment) Act, 1985. **178066**

**Amendment  
of section 4  
of U. P. Act  
XIX of 1950.**

2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950, after sub-section (9), the following sub-section shall be inserted, namely :—

“(10) The State Government shall, on the commencement of the Uttar Pradesh Contingency Fund (Amendment) Act, 1985, withdraw a further sum of fifty crores of rupees out of the Consolidated Fund of the State, and place the same to the credit of the Fund.”

By order,

B. L. LOOMBA,

*Sachiv.*

Dated Lucknow, October 6, 1989

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Akasmikata Nidhi (San-shodhan) Adhiniyam, 1989 (Uttar Pradesh Adhiniyam Sankhya 24 of 1989), as passed by the Uttar Pradesh Legislature and assented to by the Governor on October 6, 1989.

THE UTTAR PRADESH CONTINGENCY FUND (AMENDMENT)  
ACT, 1989

(U.P. ACT NO. 24 OF 1989)

(As passed by the U. P. Legislature)

AN  
ACT

further to amend the Uttar Pradesh Contingency Fund Act, 1950.

IT IS HEREBY enacted in the Fortieth Year of the Republic of India as follows :—

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Contingency Fund (Amendment) Act, 1989.

(2) It shall be deemed to have come into force on June 3, 1989.

Amendment of section 4 of U. P. Act No. 19 of 1950

2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950, herein-after referred to as the principal Act, after sub-section (10), the following sub-section shall be inserted, namely :—

“(11) The State Government shall, on the commencement of the Uttar Pradesh Contingency Fund (Amendment) Act, 1989, withdraw a further sum of two hundred crores of rupees out of the Consolidated Fund of the State, and place the same to the credit of the Fund.”

Repeal and saving

3. (1) The Uttar Pradesh Contingency Fund (Amendment) Ordinance, 1989, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provision of the principal Act, as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,  
NARAYAN DAS,  
Sachiv.

Lucknow Dated, July 6, 1990

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Aakasmikta Nidhi (Sanshodhan) Adhiniyam, 1990 (Uttar Pradesh Adhiniyam Sankhya 13 of 1990) as passed by the Uttar Pradesh Legislature and assented to by the Governor on July 6, 1990.

THE UTTAR PRADESH CONTINGENCY FUND (AMENDMENT)  
ACT, 1990

[U. P. ACT NO. 13 OF 1990]

(As passed by the U.P. Legislature)

AN  
ACT

further to amend the Uttar Pradesh Contingency Fund Act, 1950

IT IS HEREBY enacted in the Forty-first year of the Republic of India as follows:—

Short title

1. This Act may be called the Uttar Pradesh Contingency Fund (Amendment) Act, 1990.

Amendment of  
section 4 of U.P.  
Act 19 of 1950

2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950, after sub-section (11), the following sub-section shall be inserted, namely—

“(12) The State Government shall, on the commencement of the Uttar Pradesh Contingency Fund (Amendment) Act, 1990, withdraw a further sum of two hundred crores of rupees out of the Consolidated Fund of the State, and place the same to the credit of the Fund.”

By order,  
NARAYAN DAS,  
Sachiv.

*Dated Lucknow, August 1, 1995*

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Aakasmikta Nidhi (Sanshodhan) Adhiniyam, 1995 (Uttar Pradesh Adhiniyam Sankhya 13 of 1995) as passed by the Uttar Pradesh Legislature and assented to by the Governor on July 31, 1995 :

THE UTTAR PRADESH CONTINGENCY FUND (AMENDMENT)  
ACT, 1995

(U. P. ACT NO. 13 OF 1995)

*[AS passed by the Uttar Pradesh Legislative]*

AN  
ACT

*further to amend the Uttar Pradesh Contingency Fund Act, 1950.*

Short title, com-  
mencement,  
duration and  
savings

1. (1) This Act may be called the Uttar Pradesh Contingency Fund (Amendment) Act, 1995.

(2) It shall be deemed to have come into force on March 31, 1995.

(3) It shall remain in force for a period of seven months from the date of its commencement but its expiry under the operation of this sub-section shall not affect: —

(a) the previous operation of, or anything duly done or suffered under this Act, or

(b) any right, privilege, obligation, or liability, acquired, accrued or incurred under this Act.

2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950, hereinafter referred to as the principal Act, *after* sub-section (12), the following sub-section shall be *inserted*, namely :—

“(13) The State Government shall on the commencement of the Uttar Pradesh Contingency Fund (Amendment) Act, 1995 withdraw a further sum of four hundred crores of rupees out of the Consolidated Fund of the State and place the same to the credit of the Fund.”

Amendment of  
section 4 of U.P.  
Act no. XIX of  
1950

Repeal and  
savings

U.P. Ordin-  
ance no.  
8 of 1995

3. (1) The [Uttar Pradesh Contingency Fund (Amendment)] Ordinance, 1995 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,  
N. K. NARANG,  
Pramukh Sachiv.



# सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

## असाधारण

### विधायी परिशिष्ट

#### भाग-१, खण्ड (क)

(उत्तर प्रदेश अधिनियम)

लखनऊ, सोमवार, 31 अगस्त, 2020

भाद्रपद 9, 1942 शक सम्वत्

उत्तर प्रदेश शासन

विधायी अनुभाग-१

संख्या 1561 / 79-वि-१-२०-१(क)-१८-२०

लखनऊ, 31 अगस्त, 2020

### अधिसूचना

#### विविध

“भारत का संविधान” के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश आकस्मिकता निधि (संशोधन) विधेयक, 2020 जिससे वित्त (आय-व्ययक) अनुभाग-२ प्रशासनिक रूप से सम्बन्धित है, पर दिनांक 28 अगस्त, 2020 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 15 सन् 2020 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

### उत्तर प्रदेश आकस्मिकता निधि (संशोधन)

अधिनियम, 2020

(उत्तर प्रदेश अधिनियम संख्या 15 सन् 2020)

[जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ]

उत्तर प्रदेश आकस्मिकता निधि अधिनियम, 1950 का अग्रतर संशोधन करने के लिये

### अधिनियम

भारत गणराज्य के इकहत्तरवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :-

1-(1) यह अधिनियम उत्तर प्रदेश आकस्मिकता निधि (संशोधन) अधिनियम, 2020 कहा संक्षिप्त नाम और प्रारम्भ जायेगा।

(2) यह दिनांक 11 अप्रैल, 2020 से प्रवृत्त हुआ समझा जायेगा।

उत्तर प्रदेश  
अधिनियम संख्या  
19 सन् 1950 की  
धारा 4 का  
संशोधन

2-उत्तर प्रदेश आकस्मिकता निधि अधिनियम, 1950 की धारा 4, में उपधारा (13) के पश्चात् निम्नलिखित उपधारा बढ़ा दी जाएगी, अर्थात् :-

"(14) उत्तर प्रदेश आकस्मिकता निधि (संशोधन) अध्यादेश, 2020 के प्रारम्भ होने पर राज्य सरकार, राज्य की संचित निधि से छः सौ करोड़ रुपये की और धनराशि निकालेगी और उसे उक्त निधि में जमा कर देगी।"

निरसन और  
व्यापृति

3-(1) उत्तर प्रदेश आकस्मिकता निधि (संशोधन) अध्यादेश, 2020 उत्तर प्रदेश अध्यादेश संख्या 6  
एतद्वारा निरसित किया जाता है। सन् 2020

(2) ऐसे निरसन के होते हुए भी उपधारा (1) में निर्दिष्ट अध्यादेश द्वारा यथा संशोधित मूल अधिनियम के उपबंधों के अधीन कृत कोई कार्य या की गई कोई कार्यवाही, इस अधिनियम द्वारा यथा संशोधित मूल अधिनियम के सह प्रत्यर्थी उपबंधों के अधीन कृत या की गई समझी जायेगी मानो इस अधिनियम के उपबंध, सभी सारवान समयों में प्रवृत्त थे।

### उद्देश्य और कारण

उत्तर प्रदेश राज्य में और तदनिमित्त उत्तर प्रदेश आकस्मिकता निधि अधिनियम, 1950 द्वारा "उत्तर प्रदेश आकस्मिकता निधि" स्थापित की गयी है और समग्र आकस्मिकता निधि की सीमा उत्तर प्रदेश आकस्मिकता निधि (संशोधन) अधिनियम, 1990 द्वारा बढ़ाकर 600 करोड़ रुपये कर दी गयी है। विगत वर्षों में राज्य के बजट के आकार में वृद्धि करने तथा कोविड-19 महामारी से लड़ने हेतु अतिरिक्त निधियों की व्यवस्था करने पर विचार करते हुये समग्र उत्तर प्रदेश आकस्मिकता निधि को 600 करोड़ रुपये से बढ़ाकर 1,200 करोड़ रुपये करने का विनिश्चय किया गया था। उक्त को दृष्टिगत रखते हुए, पूर्वोक्त अधिनियम में संशोधन करने का विनिश्चय किया गया।

चूंकि राज्य विधान मण्डल सत्र में नहीं था और पूर्वोक्त विनिश्चय को कार्यान्वित करने के लिये तुरन्त विधायी कार्यवाही करनी आवश्यक थी, अतः राज्यपाल द्वारा दिनांक 11 अप्रैल, 2020 को उत्तर प्रदेश आकस्मिकता निधि (संशोधन) अध्यादेश, 2020 (उत्तर प्रदेश अध्यादेश संख्या 6 सन् 2020) प्रख्यापित किया गया।

यह विधेयक पूर्वोक्त अध्यादेश को प्रतिस्थापित करने के लिये पुरास्थापित किया जाता है।

आज्ञा से,  
जे० पी० सिंह-II,  
प्रमुख सचिव।

No. 1561(2)/LXXIX-V-1-20-1(ka)-18-20

Dated Lucknow, August 31, 2020

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Aakasmikta Nidhi (Sansodhan) Adhiniyam, 2020 (Uttar Pradesh Adhiniyam Sankhya 15 of 2020) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 28, 2020: The Vitta (Aay-Vyayak) Anubhag-2, is administratively concerned with the said Adhiniyam.

## THE UTTAR PRADESH CONTINGENCY FUND (AMENDMENT) ACT, 2020

(U.P. Act No. 15 OF 2020)

*[As passed by the Uttar Pradesh Legislature]*

AN

ACT

*further to amend the Uttar Pradesh Contingency Fund Act, 1950.*

IT IS HEREBY enacted in the Seventy First Year of the Republic of India as follows :—

1. (1) This Act may be called the Uttar Pradesh Contingency Fund (Amendment) Act, 2020.	Short title and commencement	
(2) It shall be deemed to have come into force on April 11, 2020.		
2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950 <i>after</i> sub-section (13), the following sub-section shall be <i>inserted</i> , namely:—	Amendment of section 4 of U.P. Act no. XIX of 1950	
"(14) The State Government shall on the commencement of the Uttar Pradesh Contingency Fund (Amendment) Ordinance, 2020 withdraw a further sum of six hundred crore of rupees out of the Consolidated Fund of the State and place the same to the credit of the fund."		
Repeal and saving	3. (1) The Uttar Pradesh Contingency Fund (Amendment) Ordinance, 2020 is hereby repealed.	U.P. Ordinance no. 6 of 2020
	(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.	

## STATEMENT OF OBJECTS AND REASONS

The 'Uttar Pradesh Contingency Fund' has been established in and for the State of Uttar Pradesh by the Uttar Pradesh Contingency Fund Act, 1950 and the limit of corpus of the Contingency Fund has been increased to Rs. 600 crore by the Uttar Pradesh Contingency Fund (Amendment) Act, 1990. Considering the increase in the State's budget size over the years and to arrange extra funds to fight COVID-19 pandemic, it was decided to increase the corpus of the Uttar Pradesh Contingency Fund from Rs. 600 crore to Rs. 1200 crore. In view of the above, it was decided to amend the aforesaid Act.

Since the State legislature was not in session and immediate legislative action was necessary to implement the aforesaid decision, the Uttar Pradesh Contingency Fund (Amendment) Ordinance, 2020 (U.P. Ordinance no. 6 of 2020) was promulgated by the Governor on April 11, 2020.

This Bill is introduced to replace the aforesaid Ordinance.

By order,  
J. P. SINGH-II,  
*Pramukh Sachiv.*

पी०एस०य०पी०—ए०पी० 197 राजपत्र—2020—(576)—599 प्रतियां—(कम्यूटर/टी०/ऑफसेट)।  
पी०एस०य०पी०—ए०पी० 155 सा० विधायी—2020—(577)—300 प्रतियां—(कम्यूटर/टी०/ऑफसेट)।

